

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

**Contempt Application No. 3 of 2017
In C.P. No. 146/425/NCLT/AHM/2017**

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 23.11.2017**

Name of the Company: Kiritbhai Fulchand Vakharia & Anr.
V/s.
Shweta Organisers Pvt. Ltd. & Ors.

Section of the Companies Act: Sections 425 of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	Arjun R. Sheth Krina R. Parikh	Adv. & Solicitor	Petitioner	K.R. Parikh
2.	Ayaan Patel (For, A.S. Vakil)	Adv. Adv.	Respondents	W.P.V.

ORDER

Learned Advocate Mr. Arjun Sheth with Learned Advocate Ms. Krina Parikh present for Applicant. Learned Advocate Mr. Ayaan Patel i/b. Learned Advocate Apurva Vakil present for Respondents No. 1, 2 and 6 to 14.

Reply filed by Respondents No. 2 and 6 to 14.

List the matter on 07.12.2017 for hearing


**MANORAMA KUMARI
MEMBER JUDICIAL**

Dated this the 23rd day of November, 2017.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**